

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 5680 of 2020

Pawan yadav..... Petitioner
Versus
State of Jharkhand..... Opp. Party

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Coram: Hon'ble Mr. Justice Ananda Sen
Through:-Video Conferencing

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For the Petitioner : Mr. Rajesh Kumar, Advocate
For the State : Mr. Sardhu Mahto, A.P.P.
For the Informant : Mr. Sajid Yunus, Advocate
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2/09.09.2020 The lawyers have no objection with regard to the proceeding, which has been held through video conferencing today at 11.00 A.M. They have no complaint in respect to the audio and video clarity and quality.

Learned counsel for the petitioner prays to ignore the defect and take up the matter on merits.

The defects stand ignored.

Heard learned counsel appearing for the petitioner and counsel for the State, who opposes the prayer for bail of the petitioner.

The petitioner is an accused for allegedly committing offence punishable under Sections 376 of the Indian Penal Code, in connection with Barhi P.S. Case No. 166 of 2020, pending in the court of SDJM, Hazaribagh.

The statement of the victim recorded under Section 164 Cr.P.C. clearly suggests that the rape has been committed upon her.

Considering the statement of the victim, recorded under Section 164 Cr.P.C., I am not inclined to grant bail to this petitioner. Accordingly, his prayer for bail is hereby rejected.

(Ananda Sen, J)